

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**COARM:**

**(IB)-609(ND)/2017**

**PRESENT: DR. V.K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.05.2019**

**NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt. Ltd.**


**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present: Mr. Rajeev Kumar, Advocate for RP**

**ORDER**

CA 603/2019 has been filed by the RP praying for directions to the COC to reimburse his bills of expenses and to disburse his professional fees. Notice be issued to the 4 Financial Creditors of the COC returnable on 21<sup>st</sup> May, 2019. Dasti.

  
**(V.K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**